

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cont. Case (C) No. 117 of 2020

Shambhu Nath Ram

... .. **..Petitioner**

-Versus-

Jharkhand Urja Vikas Nigam Ltd. & Anr.

... .. **.... Opp. Parties**

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK
(Through: Video Conferencing)

For the Petitioner : Mr. Ajay Kr. Singh, Advocate

For the JUVNL : Mr. Mukesh Kumar Sinha, Advocate

For the State : Mr. Manoj Kumar, GA-III

04/ 26.06.2020 In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

On the request of learned counsel appearing for the opposite parties, put-up this case after four weeks, for compliance of the Court's order dated 05.08.2019.

Let the name of Mr. Manoj Kumar, learned G.A.-III be reflected in the cause list as learned counsel appearing for the State.

(Dr. S.N. Pathak, J.)